

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.311/MP/2023 along with IA No.80/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 read with the relevant provisions of the Transmission Agreement for Connectivity dated 20.07.2020 read with Supplementary Agreement to Transmission Agreement dated 10.06.2021 and Agreement for Long Term Access dated 21.06.2022, as well as applicable laws inter alia seeking frustration of the connectivity and long-term access granted to the Petitioner by the Respondent Nos. 1 and 2; and consequential relief therefor.

Petitioners : Azure Power India Private Limited (APIPL) and Anr.

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **17.09.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aniket Prasoon, Advocate, APIPL
Shri Aman Sheikh, Advocate, APIPL
Shri Sarthak Sareen, Advocate, APIPL
Shri Aditya Rai, Advocate, APIPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioners submitted that its rejoinder to CTUIL's reply was ready and sought liberty to file it. Acceding to the request, the Commission permitted the Petitioners to file their rejoinder within a week.

2. The Petitioner is directed to clarify the following, on an affidavit, within two weeks:

(a) Hon'ble Supreme Court passed an order in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. v. Union of India & Ors. issuing directions / measures to be adopted inter-alia towards existing and future laying of over-head transmission lines in the Priority and Potential habitats of the Great Indian Bustard (GIB) on 19.4.2021. However, the Petitioner approached to the Committee constituted by Hon'ble Supreme Court, on 28.04.2023. Explain the reasons for delay in approaching the Committee?

3. The Petition will be listed for hearing on **12.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

